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plants etc. with Shri Jaswant Singh Saini of Ashoka Nursery, Mehrauli, New Delhi. The party is continuing party when the management of Emporium was taken over by Central Cottage Industries Associa_ tion on 1st July 1964.

- (b) The terms of Agreement Rs. 15,000|- per year payable to the Association by the Party or 10 cent of the sales proceeds, whichever is more. The present agreement valid upto 30th September, 1971.
- (c) No applications were invited for this agreement as the arrangement was a continuing one, taken over by the Association 'rom the Indian Cooperative Union.

CENTRAL COTTAGE INDUSTRIES ASSOCIATION

1117. SHRI G. A. APPAN: Will the Minister of FOREIGN TRADE विदेश ब्यापार मंत्री

be pleased to state:

- (a) whether it is a fact that Private party which has entered into an Agreement with the Central Cottage Industries Association, New Delhi for the sale of flowers etc., have not been making the payment of the Government share of profits regularly and if so, the quantum of the amounts involved and the action taken by the Government to recover the same; and
- (b) if so, the reasons for extending the agreements with the same party despite their default in payments?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/ विदेश व्यापार मंत्रालय में उपमंत्री (SHRI A. C. GEORGE):

(a) The Central Cottage Industries Asociation, New Delhi is a Society Registered under the Societies Registration Act and 1s responsible for the running of the Central Cottage Industries Emporium. The Association has an Agreement with a party for sale of flowers etc. and the party has defaulted in payment of commission etc. to the Association to the extent of Rs. 20,000 -. The current dues from the private party are being realised by the Association regularly and for the default, the party has given an assurance to the Association to clear the amount by 30th September, 1971.

to Questions

(b) The party has been continuing to under-take the work-under agreement for some time and on its assurance for clearing of the outstanding by 30th September 1971 the agreement was renewed by the Association for a year ending 30th September 1971.

STATION IN THERMAL Power Punjab

1118. SHRI M. K. MOHTA: Will the Minister of ATOMIC ENERGY परमाण ऊर्जा मंत्री

be pleased to state:

- (a) whether it is a fact that Punjab Government has approached the Central Government with a proposal for locating a nuclear thermal power station in Punjab;
- (b) whether Government agreed to accept the proposal; and
- (c) If so, what are the details thereof and if the answer to part above be in the negative, the reasons therefor?

THE PRIME MINISTER प्रशान मंत्री (SHRIMATI INDIRA GANDHI): (a)

(b) and (c) The Government is examining the possibility of setting up atomic power stations the Northern, Western and Southern Electricity Regions. A Site Selection Committee has been appointed to select suitable sites for the purpose. The exact location of future atomic power stations can be decided only after the report of the Committee is received and considered by the Government.

RISE IN PRICE OF CONTROLLED VARIETY OF CLOTH

1119. SHRI M. K. MOHTA; SHRI K. C. PANDA: SHRI SUNDAR MANI PATEL:

Will the Minister of FÖREIGN TRADE/ विदेश व्यापार मंत्री be pleased to state:

(a) whether the textile trade in the